

item in the list of business, before 5.30 p.m. when the half-an-hour discussion has to start, shall we resume the debate on the railway budget? Shall we take up the Railway Budget again, if we have any time left? I take it that that is the opinion of the House. Then, we shall resume discussion on the Railway Budget after these items are over.

श्री हुसैन खान कछावा : ठीक है, मैं
भी इसको सपोर्ट करता हूँ।

16.36 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-EIGHT REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH): Sir, I beg to present the
Thirty-eighth Report of the Business Ad-
visory Committee.

16.36½ hrs.

STATEMENT RE: REMOVAL OF RES- TRIBUTIONS ON MOVEMENT OF COARSE GRAINS

THE MINISTER OF AGRICULTURE
(SHRI F. A. AHMED): After careful
consideration of the coarse grains pro-
curement and availability position, Gov-
ernment decided towards the end of
January, 1974, to advise all the State
Governments:—

- (a) that all restrictions on the move-
ment of coarse grains within their
respective States should be re-
moved; and
- (b) the ban on inter-State movement
of coarse grains should be mo-
dified to make it possible for
sponsored agents of the State
Governments to purchase and
move coarse grains from other
States.

A further review of the situation has
been made and Government have now de-
cided that free movement of coarse grains

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throughout the country should be allowed
without any restrictions whatsoever, with
immediate effect.

16.37 hrs.

STATUTORY RESOLUTION RE: EX- PORT DUTY ON HIDES AND SKINS

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH): I beg to move the following
Resolution:—

"In pursuance of sub-section (2) of
section 4A of the Indian Tariff Act,
1934 (32 of 1934), this House approves
the notification of the Government of
India in the Ministry of Finance (De-
partment of Revenue and Insurance)
G.S.R. No. 6(E), dated the 1st Janu-
ary, 1974, increasing the export duty on
hides, skins and leather, tanned and un-
tanned all sorts, but not including snake
skins and manufactures of leather, from
10 per cent *ad valorem* to 20 per cent
ad valorem, from the date of the said
notification."

Exports of raw hides and skins are ban-
ned. Finished leather is also totally ex-
empt from export duty under a separate
notification. The purpose of this notifica-
tion, therefore, is to increase the export
duty on semi-finished hides and skins. It
has been Government's policy to change
the pattern of leather export trade by dis-
couraging the exports of semi-finished
hides and skins and increasing the exports
of finished leather and leather goods. This
is desirable in the interest of increasing
the export earnings and also for generat-
ing employment in leather industry in the
country. In pursuance of this policy, a
quota restriction has been imposed by the
Ministry of Commerce on the exports of
semi-finished hides and skins and in fur-
therance of the same objective the export
duty on semi-finished hides and skins